

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 616/2016

DHARAMPAL & ANR.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH
(IA No.7690/2018-BAIL APPLICATION)

Respondent(s)

Date : 06-08-2018 This application was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Appellant(s) Mr. Varun Thakur, Adv.
Mr. Varinder Kumar Sharma, AOR
Ms. Shraddha Saran, Adv.
Mr. Bhanu Pratap Singh, Adv.
Mr. Shantanu Sharma, Adv.

For Respondent(s) Mr. Shashank Shekhar Singh, AOR

Mr. Siddhartha Dave, Adv.
Ms. Jemtiben Ao, Adv.
Mr. Farrukh Rasheed, AOR
Mr. Mohd. Zahid Hussain, Adv.
Mr. Abuba Kr. Sabbaq, Adv.

Mr. Garvesh Kabra, AOR

UPON hearing the counsel the Court made the following
O R D E R

Having regard to the fact that the trial court had acquitted the appellants on bail and that they are 82 years and 75 years of age respectively, the remaining sentence is suspended during the pendency of this appeal. The appellants shall be released on bail on such terms and conditions that can be imposed by the trial court.

The application for bail is, accordingly, disposed of.

(SUSHIL KUMAR RAKHEJA)
AR-CUM-PS

(RAJINDER KAUR)
BRANCH OFFICER